

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP No. 14/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: M/s. K. C. Holdings Pvt. Ltd.
V/s.
M/s. Caprihans India Limited

SECTION OF THE COMPANIES ACT: 241, 242, 243, 244 of the Companies
Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.

Kunal
Parekh

Advocate



17th Thakore Jirwade
and Associates
for Respondent Nos
6 to 8

2.

Amit Tajoo
Aparna Wagle

Counsel for
Petitioners.

Devresh
Sindhu

Bhatt.
Kotian

Representative for
Petitioners


17/10/2016.

3.

Mr. Vishal Talsania

i/b. Desai Desai Carrimjee & Mulla

Advocates for Respondent Nos 2 to 4



4.

Aamir Ali Sheikh
i/b I.V. Merchant & Co

Advocates for Respondent Nos 1, 5 & 9



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Order**CP No. 14/241 to 244/NCLT/MB/MAH/2016**

Though the Counsel appearing on either side has stated that the settlement efforts are in advance stage, however, they sought for completion of pleadings, hence time for filing reply has been extended for two more weeks, rejoinder if any, two weeks thereafter.

Parties are directed to go report settlement, if any on 18.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)